

OA No. 1568/04
contd.

13.2.07 (contd.)

Immediately after the above order was dictated, Sri N.P. Singh, learned counsel for Respondents appeared saying that he was present during the first call but was asked to wait as it was passed over due to absence of the applicant's counsel. During the revised call, he was briefly away from this court for attending to his case in Court No. 1.

He has pointed out that since 25.2.05, when the applicant was given the opportunity for filing R.A., counsel for applicant has not attended any hearing till today. The reason perhaps is that he feels that the grounds are not good enough.

The O.A. is, therefore, dismissed in default and for non-prosecution.

In order
A.M.

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